

Annexure 3

Name of the corporate debtor: **KLT Automotive and Tubular Products Limited** ; Date of commencement of CIRP: **26th September 2024** ; List of Creditors as on: **31st January, 2026**

List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

Amount in INR														
Sr. No.	Name of Creditor	Details of Claim Received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim Rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether related party?						% voting share in CoC
1	Phoenix ARC Private Limited	09.10.2024	1,65,94,15,401	1,65,94,15,401	Working Capital Facility	1,65,94,15,401	1,65,94,15,401	No	91.36%	-	-	-	-	
			6,20,35,53,517	6,20,35,53,517	Term Loan	6,20,35,53,517	6,20,35,53,517	No		-	-	-	-	
			4,54,27,14,004	4,54,27,14,004	Cash Credit	4,54,27,14,004	4,54,27,14,004	No		-	-	-	-	
2	Union Bank of India (Earlier Andhra Bank)	10.10.2024	1,17,32,50,778	1,17,32,50,778	Term Loan & LC	1,17,32,50,778	1,17,32,50,778	No	8.64%	-	-	-	-	
	Grand Total		13,57,89,33,700	13,57,89,33,700		13,57,89,33,700	13,57,89,33,700		100%	-	-	-	-	

Notes-

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. September 26, 2024